

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : GWALIOR**

**Original Application No.202/00833/2017**

Gwalior, this Thursday, the 13<sup>th</sup> day of February, 2020

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Brijjal S/o Shri Mannu Lal, aged 60 years, Occupation – Service (now retired) – Khallasi – Group C post R/o Laxman Pura, Tansen Road, Gwalior, Pin No.474002, Mob. No.8770618151 **-Applicant**

**(By Advocate – Shri S.S. Chouhan)**

**V e r s u s**

1. Union of India through Secretary, Ministry of Railways, New Delhi 110001.
2. North Central Railway through General Manager, Allahabad Zone, Allahabad (U.P) 211001.
3. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi (U.P) 284001 **-Respondents**

**(By Advocate – Shri D.S. Bhatnagar)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is seeking appointment under the Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS).

**2.** Learned counsel for the applicant submits that the applicant has submitted application under LARSGESS on 14.05.2014 (Annexure A-6). Based on the directions of the

Hon'ble Supreme Court, the Railway Bo'ard had suspended the LARSGESS w.e.f 27.10.2017. Now, Hon'ble Supreme Court in Writ Petition (Civil) No.219/2019, decided on 26.03.2019, has held as under:

*“Since the petitioners are claiming benefit under the Scheme which was prevalent when applications were preferred by the petitioners, we give liberty to the petitioners to approach the concerned authorities with appropriate representation. If such representation is made, the authorities will do well to consider the matter within two weeks on preferring of the representation.”*

3. At this stage, learned counsel for the applicant prays for liberty to submit a detailed representation to the respondent department in terms of direction of Hon'ble Supreme Court.
4. Accordingly, without going into the merits of the case, we dispose of this Original Application at this stage itself with liberty to the applicant to file representation before the respondent department within one month from today. On receipt of the same, it shall be decided by a reasoned and speaking order and communicate the same to the applicant. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
am/-

**(Navin Tandon)**  
**Administrative Member**